



THE MADRAS LEGISLATIVE ASSEMBLY

THIRD ASSEMBLY

SIXTH SESSION - SECOND MEETING
(1st March to 3rd April, 1965)

RESUME

Government of Madras
1965

Legislative Assembly Department
Fort St. George, Madras-9

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Resume of work transacted by the Madras Legislative Assembly from 1st March to 3rd April 1965

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The Madras Legislative Assembly which was adjourned on the 23rd January 1965 met again on the 1st March 1965 and adjourned Sine die on 3rd April 1965.

Prorogation

The Sixth Session of the Madras Legislative Assembly was prorogued with effect from 13th May 1965.

Sittings of the Assembly

The Legislative Assembly met for 29 days and in terms of hours it sat for 146 hours and 20 minutes.

Condolence Resolution

On the 3rd April 1965, the Hon. Speaker announced to the House the demise of Maharaja Krishnakumarsinhji Bhavsinhji, Ex-Ruler of Bhavnagar and a former Governor of Madras.

Hon. Sri M. Bhaktavatsalam, Chief Minister moved a condolence resolution. Sri V. R. Nedunchedzhiyan, Leader of the opposition and Sri M. Kalyanasundaram spoke on the resolution. The resolution was passed nem. con. all the Members standing in silence for two minutes.

Obituary Reference

On the 2nd March 1965, the Hon. Speaker announced to the House the demise of Sri T. Kuppaswamy Iyer, an ex-Member of the Assembly on the 23rd January 1965. The Members stood in silence for two minutes as a mark of respect to the memory of the deceased.

Questions

During the period 330 Starred Questions, 3 Short Notice Questions and 1 Private Notice Question were answered on the floor of the House. Answers to 66 Unstarred Questions were laid on the Table of the House.

Adjournment Motions

During the period under review, ten notices of motions for adjournment of the business of the House were received details of which are given below:-

(1) On the 2nd March 1965, the Hon. Speaker held that the motions for adjournment of the business of the House given by Sri V. R. Nedunchezhiyan, Sri Saw. Ganesan, Sri M. Kalyanasundaram, Sri K. R. Nallasivam and Sri M. V. Karivengadam to discuss about "the several cases of shootings by the police resulting in loss of lives and injuries to several people during January-February 1965 in connection with the anti-Hindi agitation" had lapsed since the Members were not present in their seats when the motions were taken up.

(2) On the 3rd March 1965, the Hon. Speaker read out to the House the notice of motion for adjournment of the business of the House given by Sri T. P. Alagamuthu to discuss about the stalemate and dislocation in the Panchayat Administration owing to the postponement of election of Presidents of Panchayats and withheld his consent as the Hon. Chief Minister agreed to furnish the information if a Short Notice Question was put on the subject.

(3) The Hon. Speaker read out another notice of motion for adjournment of the business of the House given by the same Member to discuss about the dislocation in the educational system consequent on the closure of Colleges and High Schools and withheld his consent to raise the same as the subject matter related to a policy matter and could be discussed during the discussion on the Education Demand.

(4) On the 8th March 1965, the Hon. Speaker read out to the House the Motion for adjournment of the business of the House tabled by Sri K. A. Mathialagan to discuss about the situation created by the stationing of Indian Army personnel in some places in the State and withheld his consent to raise the same as it did not involve more than the ordinary administration of the law, i.e., maintenance of the Law and Order.

(5) On the 17th March 1965, the Hon. Speaker read out to the House the notice of motion for adjournment of the business of the House, given by Sri T. P. Alagamuthu to discuss about the recent breakdown of the talks between the Government of India and that of Ceylon regarding the acquirement of Mandapam Camp by the Government of India and the resulting adverse effect on the interest of the Madras State and withheld his consent to raise the same as the matter did not come within the purview of State administration.

(6) On the 30th March 1965, the Hon. Speaker read out to the House the Motion of Sri M. Kalyanasundaram for adjournment of the business of the House to discuss about the order of the Government enhancing the tax on palmrah trees leased out to ex-toddy tapers who were thrown out of employment as a result of prohibition and held that the motion was not in order as it related to routine administration.

Statements made under Rule 41 of the Assembly Rules by Ministers

During the period nine statements were made by Ministers on their attention being called by the Members to matters of urgent public importance under Rule 41 of the Assembly Rules, details of which are given below:-

<i>Sl.No.</i>	<i>Date on which the Statement was made.</i>	<i>Name of the member who called the attention.</i>	<i>Minister who made the Statement.</i>	<i>Subject matter.</i>
(1)	(2)	(3)	(4)	(5)
1.	3rd March 1965.	Sri M. S. Selvarajan	Hon. Sri V. Ramaiah, Minister for Food.	Grave famine conditions prevailing in Tirunelveli district on account of the complete failure of monsoon etc., and, the relief measures to be taken.
2.	4th March 1965.	Sri S. Madhavan and Sri M. Kalyanasundaram.	Hon. Sri M. Bhaktavatsalam, Chief Minister.	Incidents at Chidambaram and Madurai in connection with the recent anti-Hindi agitation.
3.	5th March 1965.	Sri V. R. Nedunchezhiyan and Sri M. Kalyanasundaram.	Do.	Measures taken by the police against the students in the various hostels and the police firings in various places in the State and the loss of lives, etc., in connection with anti-Hindi agitation in January and February 1965.
4.	26th March 1965.	Sri N. Rajangam.	Hon. Srimathi Jothi Vencatachellum, Minister for Helath.	Outbreak of small-pox in Tiruppapuliyur town, South Arcot district.
5.	29th March 1965.	Sri V. Sankaran.	Hon. Sri M. Bhaktavatsalam, Chief Minister.	Plight of hundreds of unqualified Tamil Pandits in the State who have been suddenly thrown out of employment from Aided Elementary Schools in pursuance of orders of the Director of Public Instruction, Madras and relief measures to be afforded in this regard.

<i>Sl.No.</i>	<i>Date on which the Statement was made.</i>	<i>Name of the member who called the attention.</i>	<i>Minister who made the Statement.</i>	<i>Subject matter.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>	<i>(5)</i>
6.	30th March 1965.	Do.	Do.	Collection of fees from students in certain Higher Elementary Schools even after introduction of free education up to S.S.L.C.
7.	31st March 1965.	Sri A. R. Subbiah Mudaliar.	Hon. Sri V. Ramaiah, Minister for Food.	Complete failure of pisanam main paddy crops in Shencottah and Tenkasi Taluks and opening of fair price shops etc., in Tirunelveli district.
8.	1st April 1965.	Sri A. Raghava Reddy.	Do.	Unsatisfactory manner in which rice bags have been stored in the Godowns at Avadi resulting in serious deterioration of foodstuff and heavy loss to Government.
9.	3rd April 1965.	Sri M. D. Thiagaraja Pillai.	Hon. Sri V. Ramaiah, Minister for Food.	Situation caused by the large stagnation of paddy at the various railway stations consequent on the inability of Co-operation Marketing Societies and merchants to lift the paddy stocks for want of funds and also the delay in payment when purchases are made on Government account.

Financial Business

The Budget for the financial year 1965-66 was presented to the Legislative Assembly by Hon. Sri M. Bhaktavatsalam, Chief Minister on the 1st March 1965. The general discussion on the Budget took place for six days from 2nd to 6th and 8th March 1965. The Hon. Chief Minister replied to the debate on 8th March 1965.

Voting on Demand for Grants lasted for 17 days viz., 9th to 13th, 15th to 20th and 22nd to 27th March 1965.

Out of total of 667 cut motions, 43 cut motions only were moved and they were either put and lost or by leave of the House withdrawn.

The Appropriation Bill relating to the Budget for 1965-66 was introduced in the Legislative Assembly on the 27th March 1965 and considered and passed on the 30th March 1965.

The Final Supplementary Statement of Expenditure for the year 1964-65 was presented to the Legislative Assembly by Hon. Sri M. Bhaktavatsalam, Chief Minister on the 25th March 1965 and it was discussed and voted on the 29th March 1965.

The Appropriation Bill relating to the Final Supplementary Statement of Expenditure for the year 1964-65 was introduced in the Legislative Assembly on the 29th March 1965 and was considered and passed on the 30th March 1965.

Legislative Business

(i) During the period the following Bills were introduced, considered and passed on the dates noted against each:

<i>Serial Number.</i>	<i>Bill.</i>	<i>Date of Introduction.</i>	<i>Consideration and Passing.</i>
1.	The Madras Land Reforms (Fixation of ceiling on Land) Amendment Bill, 1965.	26th March 1965.	30th March 1965.
2.	The Madras Appropriation (No. 2) Bill, 1965.	27th March 1965.	30th March 1965.
3.	The Madras General Sales Tax (Amendment) Bill, 1965.	23rd January 1965.	29th March 1965.
4.	The Madras Appropriation (No. 3) Bill, 1965.	29th March 1964.	30th March 1965.
5.	The Madras Inam Estates (Abolition and Conversion into Ryotwari) Amendment Bill, 1965.	30th March 1965.	31st March 1965.

(ii) The following Bills passed by the Assembly were returned by the Council with amendments and the amendments were considered and passed in the Assembly on the 30th March 1965:-

- (1) The Madras Public Buildings (Licensing) Bill, 1964.
- (2) The Madras Preservation of Private Forests (Amendment) Bill, 1964.

Government Resolutions

(1) The Official Language Policy

Hon. Sri M. Bhaktavatsalam, Chief Minister moved the following resolution on the 30th March 1965.

"That the Official Language Policy be taken into consideration."

On the 31st March 1965, Sri V. R. Nedunchezhiyan, Sri Saw. Ganesan and Sri M. Kalyanasundaram gave certain amendments to the above motion which were withdrawn by leave of the House after reply to the debate by the Hon. the Chief Minister.

The question of Official Language Policy was discussed on three days, viz., on the 30th, 31st March and 3rd April 1965 and the matter was left at that stage.

(2) Kanyakumari and Avadi Townships

Hon. Sri S. M. A. Majid, Minister for Local Administration moved the following Resolution on the 3rd April 1965 and the House adopted it:-

"That in pursuance of sub-section (1) of section 4 of the Madras Panchayats Act, 1958 (Madras Act XXXV of 1958), the House do resolve that each of the areas specified in column (1) of the Table below which is a Health Resort or an Industrial Colony as specified in the corresponding entry in column (2) thereof, be declared to be a township.

TABLE

<i>Description of area.</i>	<i>Whether Health Resort or Industrial Colony.</i>
<i>(1)</i>	<i>(2)</i>

(1) Kanyakumari Township

Wards I to IV of Kanyakumari Panchayat and Ward VII of Agasteeswaram Panchayat in the Kanyakumari district.

Health Resort.

(2) Avadi Townships

The Koilpadagai and Vilinjambakkam Panchayats, an area of about 475 acres occupied by all India Radio, Imperial Chemical Industry, Special Armed Police, Madras Electricity System (Section and Quarters), Murugappa Polytechnic, Supply Department and Telephone Exchange in Tirumullaivoyal Panchayat and an area of about 153 acres occupied by Tube Products, Shaw Wallace and Company, Special Armed Police and Police Quarters in Paruthipattu village forming at present a part of Avadi Town Panchayat in Chingelput district, Industrial Colony.

Industrial Colony.

Non-Official Business

(i) Bills

Motions for the following were included in the list of business for 1st April 1965 but they were deemed to have been not moved as the Members concerned were not in their seats called upon to move them:-

(1) Consideration of the Disclosure of Assets of the Members of the Legislature Bill, 1964 (by Sri S. Madhavan)

(2) Introduction of the Madras Estates (Abolition and Conversion into Ryotwari) Amendment Bill, 1965 (by Sri S. Madhavan) and the Madras Agriculturists' Relief Amendment Bill, 1965 (by Sri A. Thiagarajan)

(ii) Resolutions

On the 1st April 1965 the discussion on the following Resolution which was moved by Sri M. Kalyanasundaram on the 23rd July 1964 was resumed and concluded:-

"This House recommends to the Government that a Committee of Enquiry be appointed to enquire and report on the working of the State Transport System with a view to secure-

- (a) reduction in fare in the city service,
- (b) improvement in the efficiency of service,
- (c) economy in working expenditure, and
- (d) prevention of wasteful expenditure and other avoidable wastages in the use of spare parts, tyres, etc.'

The Member did not press his resolution.

No Confidence Motions Against the Ministry

On the 2nd March 1965, the Hon. Speaker withheld his consent to the No-Confidence Motions against the Ministry tabled by Sri V. R. Nedunchezhiyan, Sri Saw. Ganesan, Sri M. Kalyanasundaram and Sri T. L. Sasivarna Thevar for the reason that the members had ample opportunities to discuss the policies of the Government and vote it out of office during the voting on Demands for Grants and in view of the exigencies of the financial business which should be completed before the end of March 1965.

Privilege Matters

(1) On the 1st March 1965, Hon. Sri R. Venkataraman, Minister for Industries drew the attention of the Hon. Speaker to the conduct of some of the members of the Opposition led by Sri V. Krishnamoorthy who had shouted improper slogans inside the House and requested that the matter be referred to the Committee of Privileges and on a motion moved by him, the House referred the matter to the Committee of Privileges.

On the 29th March 1965, Sri K. Parthasarathy the Chairman of the Committee of Privileges presented the Report of the Committee on the above case.

The Committee of Privileges, in its report held that the conduct of the Hon. Member Sri V. Krishnamoorthy, in having raised slogans and disturbed the proceedings in the House amounted to contempt of the dignity of the House and so punishable as a breach of privilege.

The Committee recommended that if the Member expressed apology to the House the matter might be dropped and that if he did not apologise to the House, he be suspended from the service of the House for one day.

On the 1st April 1965, Hon. Sri M. Bhaktavatasalam moved that the recommendation of the Committee of Privileges be approved. Sri Rama Arangannal moved an alternative motion that the matter might be dropped if the Hon. Member Sri V. Krishnamoorthy expressed regret in the House as this was the first instance of its kind in the House. After the Hon. Chief Minister replied to the debate on both the motions, some of the Opposition Members staged a walk-out. The motion moved by Sri Rama Arangannal was deemed to have been withdrawn as he was not present in the House. The motion of Hon. Chief Minister was agreed to. On the 3rd April 1965, Hon. the Speaker announced to the House that as Sri V. Krishnamoorthy was not prepared to apologise to the House, he had suspended the member from the service of the House for that day.

(2) On the 3rd March 1965, Hon. Sri M. Bhaktavatasalam, Chief Minister raised a matter of privilege in regard to the publication in 'Navamani' dated 1st March 1965 of the slogans raised at the time of the walk-out staged by some of the Opposition Members on the same day which was covered by the reference to the Privilege Committee by the House on the 1st March 1965 and moved that the matter be referred to the Committee of Privileges. Sri M. Kalyanasundaram moved that the matter be dealt with by the House itself. The motion of Sri M. Kalyanasundaram was put to vote and the House divided as follows:

Ayes 50; Noes 95; Neutrals Nil.

The motion of Hon. Chief Minister was put to vote and declared carried. The matter was referred to the Committee of Privileges.

On the 29th March 1965, Sri K. Parthasarathy, the Chairman of the Committee of Privileges presented an interim report of the Committee recommending that the case be considered by the new Committee to be constituted for 1965-66. On the 3rd April 1965 the recommendation made in the interim report was approved by the House.

(3) On the 3rd March 1965, Hon. Sri M. Bhaktavatsalam, Chief Minister brought to the notice of the House the statement issued by the Leaders of Opposition Parties to the Press in regard to the matters that took place in the Business Advisory Committee.

On the 4th March 1965, Hon. Speaker ruled that it was a well-established Parliamentary practice that the proceedings of Committees of the House or evidence tendered before them must be treated as confidential and were not to be disclosed. Though, in the instant case the decision of the Business Advisory Committee as regards the programmed of the House had been reported to the House, and as such there had been no premature disclosure, however to disclose what all took place in the Committee was not in order since it would not be conducive for Committees to function freely and efficiently. He only wishes to stress that the proceedings of the Committee were not open to the public or the Press with a view to enable Hon. Members express their different opinions frankly whether they were right or wrong. There could be no objection in revealing decisions and in a way, if the rules permitted, to question them in the Assembly but it would not be conducive to express outside what took place in the Committee. A proper convention or procedure must be evolved in regard to this matter and therefore he was not referring the matter to the Committee of Privileges but leaving it to the good sense of Hon. Members.

(4) On the 3rd March 1965, the Hon. Speaker withheld his consent to raise a matter of privilege by Sri S. Nanunda Rao in regard to the walk out staged by the Leaders of Opposition and other Members of the Opposition parties on 2nd March 1965.

(5) On the 4th March 1965, the Hon. Speaker informed the House of a notice of a motion of privilege given by Sri S. Madhavan, regarding the arrest and detention of Sri M. Karunanidhi and said he would take it up the next day. On the 5th March 1965, the Hon. Speaker ruled that there was no prima facie case in the above matter since the arrest and detention of Sri M. Karunanidhi were under the Defence of India Rules under due intimation to the Hon. Speaker.

(6) On the 8th March 1965, Sri S. Madhavan raised a matter of privilege in regard to the alleged treatment meted out to Sri M. Rajangam, M.L.A. while in police custody. Hon. Speaker reserved his ruling to a later date. On the 10th March 1965, the Hon. Speaker ruled that no prima facie case had been made out in the above matter.

(7) On the 8th March 1965, Sri T. Karcha Gowder raised a matter of privilege in regard to the editorial in the Tamil Daily 'Nam Nadu', dated 5th March 1965 which had cast aspersions on the member with regard to a speech he made on 3rd March 1965 in the Assembly. The matter was dropped as Sri V. R. Nedunchezhiyan, Leader of the Opposition who was also the Editor of the daily expressed regret for it.

(8) On the 10th March 1965, Sri M. S. Mani, raised a matter of privilege in regard to the publication of an article in the weekly 'Nathigam' at its issue, dated 5th March 1965 which had cast aspersions on the Members. On a motion moved by the Leader of the Opposition, the matter was referred to the Committee of Privileges.

On the 29th March 1965, Sri K. Parthasarathy, Chairman of the Committee of Privileges presented an interim Report of the Committee to the effect that the matter be considered by the new Committee to be constituted for 1965-66.

On the 3rd April 1965 the recommendation made in the interim Report was approved by the House.

(9) On the 18th March 1965, the Hon. Speaker referred to a matter of privilege raised by Sri M. S. Mani in regard to the publication in the Tamil daily "Thendral Thirai", dated 5th March 1965 of a part of the proceedings of the Assembly that was prohibited from publication and suggested that the matter be dropped in view of the apology tendered by the Editor of the daily. The matter was accordingly dropped.

Hon. Speaker, however, ruled that the Press should not publish portions of proceedings of the House prohibited to the published.

(10) On the 23rd March 1965, the Hon. Speaker referred to a matter of privilege given notice of by Sri T.P. Alagamuthu in regard to a publication in 'Navasakthi' at its issue dated 19th March 1965 of a distorted version of a proceedings of the Assembly. The House decided to ask the Daily to express regret and publish a correction.

On the 30th March 1965, the Hon. Speaker informed the House that the matter of privilege against the daily 'Navasakthi' be dropped in view of the regret expressed and also published.

(11) On the 31st March 1965 the Hon. Chief Minister moved that the Reports of the Committee of Privileges in regard to the 'Broadway Times' cases Nos. 1 and 2, laid on the Table of the House on the 31st March 1964 be approved and that the Press Gallery Pass issued to the said weekly be suspended for the whole of the next session and the Motion was agreed to.

Ruling by the Hon. Speaker on a matter raised by the Hon. Chief Minister regarding the convention to be observed by the Members commenting on the Governor's Address to the Joint Session of the Legislature

On the 4th March 1965, the Hon. Speaker ruled that though the comments made by the Leaders of Parties to the Press on the Governor's Address to the Joint sitting of the Legislature might not amount to a breach of privilege yet it would be in conformity with the decorum and dignity of the House if the Members desisted from expressing any comment on the Governor's Address till they expressed their views in the House where they had ample opportunities to do so.

Constitution of Committees

The following Committees were constituted for the year 1965-66:-

- (1) Business Advisory Committee.
- (2) Rules Committee.
- (3) Committee of Privileges.
- (4) Committee on Subordinate Legislation.
- (5) House Committee.
- (6) Committee on Government Assurances.

The names of the Members of the Committees are shown in Appendix I.

Three Members of the Council were nominated by the Legislative Council to serve on the Committee on Subordinate Legislation of the Legislative Assembly for the financial year 1965-66. The names of the Members of the Council nominated are shown in appendix II.

Presentation of the Report of the committees

The following Reports were presented to the House on the dates noted against each:-

<i>Report.</i>	<i>Date of presentation</i>
Ninth and Tenth Reports (Third Assembly) of the Committee on Subordinate Legislation.	4th March 1965.
Report of the Committee of Privileges on the case of shouting of slogans by certain members in the Chamber.	29th March 1965.
Interim Report of the Committee of Privileges on the 'Nava Mani' case.	Do.
Interim Report of the Committee of Privileges on the 'Nathigam' case.	Do.
Sixth Report (Third Assembly) of the Committee on Government Assurances.	30th March 1965.
First Report (1964-65) of the Committee on Estimates.	31st March 1965.

Papers Laid on the Table of the House

During the period under review 187 papers were laid on the Table of the House details of which are given below:-

A. Statutory Rules and Orders	...	95
B. Reports, Notifications and other papers	...	92

		187

C. D. NATARAJAN
Secretary

APPENDIX I

(1) Business Advisory Committee

Chairman

1. Hon. Sri. S. Chellapandian

Members

2. Sri. K. Parthasarathy
3. Sri. M. Bhaktavatsalam
4. Sri. V. Ramaiah
5. Sri. P. Kakkan
6. Sri. P. Ramachandran
7. Sri. V. R. Nedunchezhiyan
8. Sri. Saw. Ganesan
9. Sri. M.Kalyanasundaram
10. Sri. K. R. Nallasivam
11. Sri. T. P. Elumalai

(2) Rules Committee

Chairman

1. Hon. Sri S. Chellapandian

Members

2. Sri. M. Bhaktavatsalam
3. Sri. V. Ramaiah
4. Sri. V. R. Nedunchezhiyan
5. Sri. Saw. Ganesan
6. Sri. T. L. Sasisvarna Thevar
7. Sri. K. R. Nallasivam
8. Sri. P. Ramachandran
9. Sri. K. Parthasarathy
10. Sri. M. Kalyanasundaram
11. Sri. S. Madhavan
12. Sri. K. Narayanaswamy Pillai
13. Sri. N. Ramachaandra Reddy
14. Sri. G. Rajaram
15. Sri. R. Ponnappa Nadar

(3) Committee of Privileges

Chairman

1. Sri. K. Parthasarathy

Members

2. Sri. M. Bhaktavatsalam
3. Sri. K. B. Palani
4. Dr. B. Natarajan
5. Sri. G. Rajaram
6. Sri. N. Ramaswami Udayar
7. Kumari. D. Sulochana
8. Sri. A. Arumugam.
9. Sri. N. Ramachandra Reddy
10. Srimathi. T. N. Anandanayaki
11. Sri. T. P. Alagamuthu
12. Sri. V. R. Nedunchezhiyan
13. Sri. M. V. Karivengadam
14. Sri. K. Cheemaichamy
15. Sri. V. Krishnamoorthy
16. Sri. S. Madhavan

(4) Committee on Subordinate Legislation

Chairman

1. Sri K Parthasarathy

Members

2. Sri. G. Rajaram
3. Sri. V. Sankaran
4. Sri. N. Shanmugasundaram
5. Sri. C. Srinivasan
6. Sri. C. Chiranjeevulu Naidu.
7. Srijmathi. A. Suares
8. Sri. M. V. Karivengadam
9. Sri. S. Madhavana
10. Sri. P. K. Mookiah Thevar

(5) House Committee

Chairman

1. Sri K. Parthasarathy

Members

2. Sri A. S. Dhakshinamoorthy Gounder.
3. Sri N. Duraipandian
4. Sri G. D. Perumal Raju
5. Sri A. L. Ramakrishna Naicker
6. Sri S. Angamuthu Naicker
7. Sri V. S. Arunachalam
8. Sri A. Chidambaranatha Nadar
9. Sri A. Thiagarajan
10. Sri Munu Adhi
11. Sri M.P. Vadivelu
12. Sri K. R. R. M. Kariamanicka Ambalam
13. Sri K. Gopala Gounder
14. Sri P. Appavoo
15. Sri M. S. Mani
16. Sri S. Mani.

(6) Committees on Government Assurances

Chairman

1. Sri Rama Arangannal

Members

2. Sri A. Raghava Reddi
3. Sri A. S. Dhakshinamoorthy Gounder
4. Sri A. Arumugam
5. Sri S. Nanjunda Row
6. Sri N. Soundarapandian
7. Sri A. Swamidhas

APPENDIX II

Associate Members of the Legislative Council to the Committee on Subordinate Legislation

1. Sri. K. Balasubramania Ayyar
2. Sri. K. Ramadoss
3. Sri. M. Rajah Iyer.